

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) and (b). The wage agreement in steel industry which came into force from 1st September, 1978, expired on 31st August, 1982. Revised wage agreement is under discussion in bipartite forum of the National Joint Committee for the Steel Industry.

Import of Cement

3998. SHRI M. M. LAWRENCE: Will the Minister of INDUSTRY be pleased to state:

(a) the quantity of cement imported in the year 1982;

(b) country-wise quantity of cement imported; and

(c) the price of per metric tonne of imported cement from each country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) 15 lakh tonnes approximately.

	Lakh tonnes
South Korea	6.46
Democratic Peoples' Republic of Korea	6.02
Phillipines	1.30
Taiwan	1.30

(c) The price of imported cement varies from source to source depending upon the terms of the contract. F.O.B. Prices of imported cement, however, have varied from about US \$ 36 to \$ 40 per metric tonne of cement.

Financial Assistance Received by various Institutions from Foreign Countries

3999. PROF, NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Educational, Medical, Engineering/Technical and Agricultural Institutions and similar cultural, literary/research institutions which have received financial assistance from various countries during the years 1978, 1979 and 1980;

(b) the amount received by each such institution year-wise, the purpose for which it was received and whether Government have any mechanism to ensure that it has not been spent for any other purpose;

(c) if so, the nature thereof and the action taken under this mechanism, in specific cases where any violation has been detected; and

(d) if not, whether such a mechanism is proposed to be evolved without any further loss of time?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). The required information is being collected and will be laid on the Table of the House as soon as possible.

(c) The associations receiving foreign contributions are required to submit to this Ministry yearly accounts duly certified by a chartered accountant in respect of the foreign Contributions received and utilised by them during particular calendar year. No violation of the Foreign Contribution (Regulation) Act, 1976 has been detected so far.

(d) Does not arise.

Study Group on Coir

4000. DR. A. U. AZMI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are yet to take decision on the recommendations made by the Study Group on Coir appointed many years ago to make comprehensive review of progress and to recommend suitable changes in the programme for its development and stepping up of exports and internal sales;

(b) if so, the reasons for the delay and the steps taken to expedite the consideration of the recommendations to save the industry from collapse; and

(c) whether a copy of the recommendations made and steps taken to implement them be laid on the Table of the House?